

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 604 of 1994

Tuesday this the 26th day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR? VICE CHAIRMAN

HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M. Vasu,
Male Nursing Orderly,
Government Primary Health Centre,
U.T. of Lakshadweep. Chetlat.Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. Union of India, represented by Secretary to Government, Ministry of Health and Family Welfare, N.Delhi.
2. The Administrator, U.T. Lakshadweep Kavaratti.
3. The Director of Medical and Health Services, Directorate of Medical and Health Services, U.T. of Lakshadweep Kavaratti.
4. The Secretary (Health) U.T. of Lakshadweep, Kavaratti.Respondents

(By Advocate Mr. MVS Nambeediri)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a "Male Nursing Orderly" challenges Annexure.A1 and Annexure.A2 orders, by which it was held that "Nursing Orderlies" are not entitled for a nursing allowance. The logic behind the statement that "Nursing Orderlies do not come under the category of Nursing Personnel", is difficult to see. Anyway we are not required to examine this question, as Annexure.A8

representation is pending before 4th respondent. We direct 4th respondent to consider Annexure A8 representation and pass a reasoned order thereon, with reference to the question whether "Nursing Orderlies" will come under the category of "Nursing Personnel". He will take a decision within four months from today and he shall strictly adhere to the time limit.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 26th April, 1994.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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